

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 320 of 2020

IN THE MATTER OF:

Mrs. Manasi Indrajit Wadkar

...Appellant

Versus

Union Bank of India & Anr.

...Respondents

Present:-

For Appellant: Mr. Sudipto Sarkar, Mr. Abhishek Baid, Mr. Mohit Bafna and Mr. Abhirup Das Gupta, Advocates.

For Respondent: Mr. Abhijeet Sinha, Mr. Darshit Dave, Advocates for R-1.

Ms. Mamta Binani, Mr. Sandeep Bajaj and

Mr. Devansh Jain, Advocates for R-2.

Mr. AK Mishra, Mr. Rohan Aggarwal, Advocates.

ORDER
(Virtual Mode)

04.09.2020 The Appellant had filed the 'Written Submissions' on 17.07.2020. The Respondent No. 1 side has also filed the 'Written Submissions'.

The Registry is directed to List the matter on **21st September, 2020** before the appropriate Bench after obtaining necessary orders from the Hon'ble Acting Chairperson.

In the meanwhile, it is open to the Appellant side to file the 'Compilation of Judgments' which is relied upon, of course, after serving the copy of the same to the Learned Counsel for the Respondents, three days well in advance before the next date of hearing.

The Registry is directed to List the matter on **21st September, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

Basant B./Kam.